

## ഫോറം എ പൊതുവിജ്ഞാപനം

ഇൻസോൾവൻസി ആൻഡ് ബാങ്കറപ്പറസി ബോർഡ് ഓഫ് ഇന്ത്യ (ഇൻസോൾവൻസി റെസൊല്യൂഷൻ പ്രൊസസ്സ് ഫോർ കോർപ്പറേറ്റ് പേഴ്സൺസ്) റെഗുലേഷൻ 2016ന്റെ റെഗുലേഷൻ 6 പ്രകാരം)

മെസ്സേജ് കൊച്ചിൻ ഫ്രോസൻ ഫുഡ് എക്സ്‌പോർട്ട്സ് പ്രൈവറ്റ് ലിമിറ്റഡിന്റെ ക്രെഡിറ്റർമാരുടെ ശ്രദ്ധയ്ക്ക്

### ബന്ധപ്പെട്ട വിവരങ്ങൾ

|    |                                                                                                                                                 |                                                                                                                                                                                        |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1  | കോർപ്പറേറ്റ് ഡെബ്റ്ററുടെ പേര്                                                                                                                   | മെസ്സേജ് കൊച്ചിൻ ഫ്രോസൻ ഫുഡ് എക്സ്‌പോർട്ട്സ് പ്രൈവറ്റ് ലിമിറ്റഡ്                                                                                                                       |
| 2  | കോർപ്പറേറ്റ് ഡെബ്റ്ററുടെ ഇൻകോർപ്പറേഷൻ തീയതി                                                                                                     | 13/10/1989                                                                                                                                                                             |
| 3  | കോർപ്പറേറ്റ് ഡെബ്റ്റർ ഇൻകോർപ്പറേറ്റ്/രജിസ്റ്റർ ചെയ്ത അതോറിറ്റി                                                                                  | RoC-എറണാകുളം, കേരളം                                                                                                                                                                    |
| 4  | കോർപ്പറേറ്റ് ഡെബ്റ്ററുടെ കോർപ്പറേറ്റ് ഐഡന്റിറ്റി നമ്പർ                                                                                          | U51909KL1989PTC005515                                                                                                                                                                  |
| 5  | കോർപ്പറേറ്റ് ഡെബ്റ്ററുടെ രജിസ്ട്രേഡ് ഓഫീസിന്റെയും പ്രിൻസിപ്പൽ ഓഫീസിന്റെയും (ഉണ്ടെങ്കിൽ) വിലാസം                                                  | IV/476, അരുക്കുട്ടി ഫെറി റോഡ്, അരൂർ, ആലപ്പുഴ ജില്ല, കേരള 688534                                                                                                                        |
| 6  | കോർപ്പറേറ്റ് ഡെബ്റ്ററുടെ ഇൻസോൾവൻസി ആരംഭിക്കുന്ന തീയതി                                                                                           | 02/11/2023<br>(ഓർഡർ അറിയിച്ചത് 13.10.2023)<br>(ഓർഡർ ലഭിച്ചത് 2.11.2023)                                                                                                                |
| 7  | ഇൻസോൾവൻസി റെസൊല്യൂഷൻ പ്രൊസസ്സ് അവസാനിക്കുന്നതിന് നിശ്ചയിച്ച തീയതി                                                                               | 30/04/2024                                                                                                                                                                             |
| 8  | ഇടക്കാല റെസൊല്യൂഷൻ പ്രൊഫഷണലായി പ്രവർത്തിക്കുന്ന ഇൻസോൾവൻസി പ്രൊഫഷണലിന്റെ പേരും രജിസ്ട്രേഷൻ നമ്പറും                                               | ആനി അബ്രഹാം (Reg. No. IBBI/PA-001/P-P-02405/2021-2022/13758)<br>(AFA No. AAI/13758/02/131123/104786)                                                                                   |
| 9  | ബോർഡിൽ രജിസ്റ്റർ ചെയ്ത പ്രകാരം ഇടക്കാല റെസൊല്യൂഷൻ പ്രൊഫഷണലിന്റെ വിലാസവും ഇ-മെയിലും                                                              | രഞ്ജം നീല, പൈൻ ഗാർഡൻ, വി.ആർ. എം. റോഡ്, രവിപുരം, കൊച്ചി 682016<br>abrahamannies@gmail.com                                                                                               |
| 10 | ഇടക്കാല റെസൊല്യൂഷൻ പ്രൊഫഷണലുമായി ആശയ വിനിമയത്തിനുപയോഗിക്കുന്നതിനുള്ള വിലാസവും ഇ-മെയിലും                                                         | രഞ്ജം നീല, പൈൻ ഗാർഡൻ, വി.ആർ. എം. റോഡ്, രവിപുരം, കൊച്ചി 682016<br>ipcochinfrozen@gmail.com                                                                                              |
| 11 | ക്രെയിമുകൾ സമർപ്പിക്കുന്നതിനുള്ള അവസാന തീയതി                                                                                                    | 16.11.2023                                                                                                                                                                             |
| 12 | ഇടക്കാല റെസൊല്യൂഷൻ പ്രൊഫഷണൽ നിശ്ചയിച്ച സെക്ഷൻ 21ന്റെ സബ്സെക്ഷൻ (6A)യുടെ ക്ലോസ് (b) പ്രകാരം ക്രെഡിറ്റർമാരുടെ ക്ലാസുകൾ (ഉണ്ടെങ്കിൽ)               | ക്ലാസ്സുകളുടെ പേര്/ബാധകമല്ല                                                                                                                                                            |
| 13 | ഒരു ക്ലാസിൽ ക്രെഡിറ്റർമാരുടെ അംഗീകൃത പ്രതിനിധിയായി പ്രവർത്തിക്കുന്നതിന് തിരഞ്ഞെടുത്ത ഇൻസോൾവൻസി പ്രൊഫഷണലുകളുടെ പേര് (ഓരോ ക്ലാസിനും മൂന്നുപേരുകൾ) | ബാധകമല്ല                                                                                                                                                                               |
| 14 | (a) ബന്ധപ്പെട്ട ഫോമുകളും (b) അംഗീകൃത പ്രതിനിധികളുടെ വിവരങ്ങളും ലഭിക്കുന്നത്:                                                                    | വെബ്സൈറ്റ്: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> or Email: <a href="mailto:ipcochinfrozen@gmail.com">ipcochinfrozen@gmail.com</a> |

നാഷണൽ കമ്പനി ലോ ട്രൈബ്യൂണൽ, മെസ്സേജ് കൊച്ചിൻ ഫ്രോസൻ ഫുഡ് എക്സ്‌പോർട്ട്സ് പ്രൈവറ്റ് ലിമിറ്റഡിന്റെ (CIN: U51909KL1989PTC005515) കോർപ്പറേറ്റ് ഇൻസോൾവൻസി റെസൊല്യൂഷൻ പ്രൊസസ്സ് 13/10/2023-ന് ആരംഭിച്ചിരിക്കുന്നതായി ഇതിനാൽ അറിയിക്കുന്നു. (02.11.2023-ന് ഉത്തരവ് ലഭിച്ചിരിക്കുന്നു.)

മെസ്സേജ് കൊച്ചിൻ ഫ്രോസൻ ഫുഡ് എക്സ്‌പോർട്ട്സ് പ്രൈവറ്റ് ലിമിറ്റഡിന്റെ ക്രെഡിറ്റർമാർ അവരുടെ ക്രെയിമുകൾ തെളിവ് സഹിതം 16/11/2023നോ മുമ്പോ ഇടക്കാല റെസൊല്യൂഷൻ പ്രൊഫഷണലിന് എൻടി നമ്പർ 10-ന് നേരെ കാണിച്ച വിലാസത്തിൽ സമർപ്പിക്കേണ്ടതാണ്. ഫിനാൻഷ്യൽ ക്രെഡിറ്റർമാർ അവരുടെ ക്രെയിമുകൾ തെളിവുസഹിതം ഇലക്ട്രോണിക് ഉപാധികൾ മുഖേന മാത്രം സമർപ്പിക്കേണ്ടതാണ്. മറ്റെല്ലാ ക്രെഡിറ്റർമാരും ക്രെയിമുകൾ തെളിവ് സഹിതം നേരിലോ തപാലിലോ ഇലക്ട്രോണിക് ഉപാധികൾ മുഖേനയോ സമർപ്പിക്കേണ്ടതാണ്. എൻടി നമ്പർ 12-ന് നേരെ കൊടുത്ത പ്രകാരം ഒരു ക്ലാസിൽപ്പെടുന്ന ഒരു ഫിനാൻഷ്യൽ ക്രെഡിറ്റർ, ക്ലാസിന്റെ അംഗീകൃത പ്രതിനിധിയായി പ്രവർത്തിക്കുന്നതിന് എൻടി നമ്പർ 13-ൽ നൽകിയിട്ടുള്ള മൂന്നു ഇൻസോൾവൻസി പ്രൊഫഷണലുകളിൽനിന്നും തിരഞ്ഞെടുക്കുന്ന അംഗീകൃത പ്രതിനിധിയെ ഫോം CAയിൽ സൂചിപ്പിക്കേണ്ടതാണ് ബാധകമല്ല. ക്രെയിമുകളുടെ തെറ്റായതോ തെറ്റിദ്ധരിപ്പിക്കുന്നതോ ആയ തെളിവുകൾ സമർപ്പിക്കുന്നത് ശിക്ഷാർഹമാണ്.

ഇടക്കാല റെസൊല്യൂഷൻ പ്രൊഫഷണലിന്റെ പേരും ഒപ്പും:

ആനി അബ്രഹാം

തീയതിയും സ്ഥലവും: കൊച്ചി, 04/11/2023

## Carbon emissions: India may accept EU's default values

**Amiti Sen**  
**Abhishek Law**  
New Delhi

During the ongoing transition phase of the European Union's (EU) Carbon Border Adjustment Mechanism (CBAM), India is likely to accept the bloc's default values for calculating carbon emitted during production of identified polluting items, including steel and aluminium, in the country, for export to the region.

"As carbon taxes on carbon-intensive goods covered under CBAM will not kick in before 2026 and EU-based importers would need to report data on the embedded emissions only till end of 2025, it may be a more practical idea to just allow them to apply the EU's default value for both direct and indirect emissions for imports from India during the transition phase. This will allow time for our own systems to be ready," an official tracking the matter told *businessline*.

Based on averages and their own estimates, the EU is working on a country-wise list of 'default' value of embedded emissions for the identified carbon intensive items, and is expected to share it soon, the official said. The items include cement, iron and steel, aluminium, fertilisers, electricity, and hydrogen.

### AKIN TO CBAM

CBAM is an EU regulation to put a "fair" price on carbon emitted during production of carbon intensive items in non-EU countries when they are imported into the bloc. It seeks to level the field for producers in the EU already facing a carbon price for their emissions under the EU Emission Trading System (ETS). While the transition period for CBAM began on October 1, 2023, wherein importers need to report the embedded carbon content in their imports on a quarterly basis till end of 2025, the carbon tax regime will kick in from January 2026.

India does not yet have a carbon verification and accreditation system in place and, therefore, may find it difficult to do its own carbon emission determination at the moment. "Given complexity of the legislation governing the CBAM transitional period, which was only recently published, our efforts to develop and implement CBAM-compliant systems capable of delivering full compliant data are still on-going," an official confirmed.

In the short term, until systems are fully developed and implemented, it has been suggested that exporters for "reporting purposes rely on the so-called CBAM 'default values'," the official said.

The Indian steel and aluminium sectors are likely to be hit the most by CBAM as some estimates show that they may attract additional levies up to 20-35 per cent if compliance cannot be established.

### TO ADVERTISE PLEASE CONTACT

Trivandrum : 9562551293

Kochi : 9895611430

Thiruvallur : 9847862299

Kottayam : 9447695936

Kozhikode : 9847200442

**businessline**

**INDIAN OVERSEAS BANK**  
(A Govt. of India Undertaking)  
Regional Office, 5<sup>th</sup> Floor,  
Vetukattil Building, Jose Jn.,  
Ernakulam-682016 Ph: 0484-2376949,  
E-Mail: 0824roga@ioib.in

Inviting quotations from qualified contractors, who are willing to undertake interior, civil, electrical & air conditioning works in our own premises at Kannur, Kerala. Interested parties may collect the scope of work from Regional Office Ernakulam during working hours or can be downloaded from bank's website [www.ioib.in](http://www.ioib.in). Completed quotations with necessary enclosures should reach the above address on or before 2:30 pm, 27<sup>th</sup> November 2023.

Place : Ernakulam (Sd/-)  
Date : 01-11-2023 Regional Head

**KERALA LIVESTOCK DEVELOPMENT BOARD LTD.**  
(A Govt. of Kerala undertaking)  
Bull Station, Dhoni, Dhoni Farm, Palakkad-678009.  
Ph: 0491 2556127, Email: kldbdhoni@gmail.com

No.C1/439/2016 Dated: 31.10.2023

**SHORT TENDER NOTICE**

Sealed competitive tenders are invited from reputed manufactures/ authorized dealers for the supply of lab chemicals at this office. Last date for the submission of tender is 28.11.2023, 1 PM. For further details visit [www.livestock.kerala.gov.in](http://www.livestock.kerala.gov.in) or contact the office of the undersigned .

Sd/-  
Manager (AH)

**THIRUVANANTHAPURAM PORT BRANCH**  
Anakkottil Street, West Fort, Thiruvananthapuram-695023, Ph: 0471-2471405, 2471125, E-mail: cbi4005@canarabank.com

**SALE NOTICE**

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Section 8(a) & 9 of the Security Interest Act, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Symbolic Possession holder and the Secured Asset, Officer of Canara Bank will be sold on "As is where" "As is what is", and "Whatever there is" on 31-11-2023 for recovery of below mentioned outstanding amounts with further interest and suit expenses/ other legal charges if any, costs, other charges and expenses thereon to the Canara Bank from belated/belated Borrower(s) & Guarantor(s).

**Name and address of the Borrower(s)/Guarantor(s):** (1). M/s Al Ajuwa, TC 35/67/92, P O Nagar, Vallakkadavu P O, Trivandrum - 695008, (2). Mr. Sameer S, S/o Mr. Salim P, TC 35/613 Airport Road, Vallakkadavu P O, Trivandrum - 695008 (3). Mr.Salim P (Guarantor), TC 35/1952 Airport Road, Vallakkadavu P O, Trivandrum - 695008

**Total Liabilities: Rs.20,85,555.68 (Rupees Twenty lakhs Eighty Five Thousand Five Hundred Fifty Five and Sixty Eight paise only)** as on 03-11-2023 with further interest along with suit expenses and other charges.

**Details and Full Description of the Immovable Property:** All that part and parcel of land & improvements thereon measuring 1.19 Ares (2.95 cents) of land with single storied residential building, TC 35/181 Sulaiman Thervu, S/o : 1790/C, Door No: 35/1952-1 in Pettai Village, Thiruvananthapuram Taluk, Thiruvananthapuram District. **Boundaries (as per location sketch):** East: Wide path, South: Property of Mrs. Melraj; North: Property of Mrs.Nesamma; North: Property of Mrs. Sanjiba Begum.

**Reserve price: Rs. 20,26,000/- EMD: Rs. 2,02,600/-**

**Start Date and Time of Auction: 23-11-2023 Between 11.30 AM and 12.30 PM (With unlimited extension of 5 minutes duration each till sale is concluded)**

The Earnest Money Deposit shall be deposited on or before 21-11-2023 till 5.00 pm.

Inspection of Date & Time of Properties: Prior Appointment with Authorized Officer, on any working day between 10.00 AM and 5.00 PM.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact The Manager, Canara Bank, Thiruvananthapuram Fort Branch, Ph. 9495004005 during office hours on any working day.

**Portal of E-Auction: [www.indianbankseaction.com](http://www.indianbankseaction.com)**

Place: Thiruvananthapuram (Sd/-) Authorized Officer,  
Date: 04-11-2023 Canara Bank

**FEDERAL BANK**

YOUR PERFECT BANKING PARTNER  
LCRD/THIRUVANANTHAPURAM DIVISION

4<sup>th</sup> Floor, Federal Towers, Statue, Thiruvananthapuram-695001  
E-mail: [tvmlcrd@federalbank.co.in](mailto:tvmlcrd@federalbank.co.in) Phone: 0471 2322229, 2780655.

TVMLCRD/3787/KUZ/NP/26867/472824/2023-24 09-10-2023

**DEMAND NOTICE**

(1) Remya, Y/o Anu Gopalakurup, 597A (16/230), Remya Bhavan, Thingalkarikom, Kulathupuzha P.O., Kollam, Kerala-691310. (2) Anurag Gopalakurup, S/o Gopalakurup, 597A (16/230), Remya Bhavan, Thingalkarikom, Kulathupuzha P.O., Kollam, Kerala-691310/KGS Cottage, Samnagar, Kulathupuzha P.O., Kollam, Kerala-691310.

**Notice issued under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act")** in pursuance of the order of the Secured Creditor, Officer of Canara Bank, Thiruvananthapuram District, dated 03-11-2023, for recovery of the following amount with further interest and suit expenses/ other legal charges if any, costs, other charges and expenses thereon to the Canara Bank from belated/belated Borrower(s) & Guarantor(s).

**Total Two Lakh only** on 08.10.2023 and subsequently rescheduled/restructured on 08.10.2023. The said amount is secured by the following immovable property of the Borrower (s) and Guarantor (s) and is being sold on 31-11-2023 for recovery of the following amount with further interest and suit expenses/ other legal charges if any, costs, other charges and expenses thereon to the Canara Bank from belated/belated Borrower(s) & Guarantor(s).

**Name and address of the Borrower (s) and Guarantor (s):** (1) Remya, Y/o Anu Gopalakurup, 597A (16/230), Remya Bhavan, Thingalkarikom, Kulathupuzha P.O., Kollam, Kerala-691310. (2) Anurag Gopalakurup, S/o Gopalakurup, 597A (16/230), Remya Bhavan, Thingalkarikom, Kulathupuzha P.O., Kollam, Kerala-691310.

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